

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. No.59/271(e)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.11.2019**

Name of the Company: Ravindra Gupta
V/s
Shree Balaji Dyeing and Printing Mill Pvt Ltd &
2 Ors

Section of the Companies Act : Section 271(e) of the Companies Act 2013.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **SANDEEP TALAN ADVOCATE PETITIONER**

2.

Sandeep Talan

ORDER

The Petitioner is represented through their respective Counsel(s).


Learned Counsel for the Petitioner filed his rebuttal document, a copy thereof be provided to the Respondent.

In the present matter this bench vide its order dated 11.03.2019 called for report from the office of the RD and ROC with regard to the present state of affair of the Respondent Company, the same is still awaited, despite repeated reminders.

In view of this, a copy of this order be communicated to the Regional Director (Western) Region and a copy should be mark to Learned Assistant Solicitor General, Hon'ble High Court of Gujarat to represent the Central Government for needful action in the matter.

The case is fixed for report of the RD and ROC and for further hearing.

List the matter on 04.12.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 4th day of November, 2019.